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MA-243-2014

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE LOK ADALAT HON'BLE SHRI JUSTICE HIRDESH

&

SOCIAL WORKER SMT. ASHA MAGON ON THE 10th OF MAY, 2025

MISC. APPEAL No. 243 of 2014

SHIVANI SHARMA AND OTHERS

Versus

ASHOK KUMAR AND OTHERS

Appearance:

Today none for the parties because the Advocates are abstaining from work. Previously, in pre-sittings, both the parties are consensus. The Insurance Company filed docket with signature of both the parties/Advocates, therefore, compromise appears to be arrived at between the parties.

ORDER

Parties agreed to settle the dispute by enhancing the amount of compensation already awarded by the Claims Tribunal by a further sum of Rs.50,000/- (Rupees Fifty Thousand Only). The aforesaid enhanced amount shall not carry any interest and shall be paid by the Insurance Company to the claimant/s within a period of two months from the date of receipt of the copy of this settlement. In case enhanced amount is not paid within a period of two months, claimant/s shall be entitled to get interest at the rate of 6% (six percent) per annum only on the enhanced amount from today. Rest of the terms and conditions of the award passed by the Tribunal kept intact.

- 2. Ad Valorem Court fees, if any, paid by the appellant/s be refunded after due verification.
 - 3. The appeal stands **disposed of** with the aforesaid.

(HIRDESH) MEMBER (ASHA MAGON) MEMBER



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